

DIVISION BENCH

ITEM NO.116

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.334/2020, IA No.105/2024, IA No.127/2024, IA No.49/2022,
IA No.370/2021, IA No.88/2022, IA No.384/2022, IA No.385/2022,
IA No.169/2020, IA No.02/2021, IA No.236/2020, IA No.262/2020,
Ivn. P No.15/2021, IA No.133/2021, MA No.8/2022, IA No.277/2020,
IA No.47/2022, IA No.145/2021, IA No.56/2022, IA No.173/2023,
IVN. P No.01/2023 & IA No.217/2024 IN CP (IB) NO.451/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 24th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KHARD ENTERPRISES V/S RAMNATH DEVELOPERS PVT LTD
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv. : *For the Applicant in IA No.105/2024,
IA No.334/2020 & IA No.127/2024*

Sh. Shubham Agarwal, Adv. : *For the Res. No.2 in IA No.02/2021
& IA No.236/2020*

ORDER

IA No.105/2024

- 1.** In this application, the notice was already given to the non-applicant/ respondent for filing reply, however, there is no reply filed so far.
- 2.** Let another opportunity be granted to the non-applicant/ respondent for filing reply within a period of ten days by serving an advance copy to the Ld. Counsel representing the Applicant.
- 3.** The matter is adjourned for further hearing on 15th May, 2024. All other applications be also taken up on the same date.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

24th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*